

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 22.07.2024 AT 10:30 AM

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO</b>	Company Petition IB/70/2021
<b>NAME OF THE COMPANY</b>	M.S. Laxman Rao & VBC Industries Ltd
<b>NAME OF THE PETITIONER(S)</b>	IFCI Ltd
<b>NAME OF THE RESPONDENT(S)</b>	M.S. Laxman Rao & VBC Industries Ltd
<b>UNDER SECTION</b>	95 of IBC

**ORDER**

**Present:** Ld. Counsel Mr. Srikanth Rathi for the Petitioner.

Ld. Counsel Mr. DVAS Ravi Prasad for the Respondent.

It is stated by Ld. Counsel for the Respondent that WP filed by the Respondent has already been withdrawn from the Hon'ble High Court of Telangana.

This is a petition filed under Section 95 of Insolvency & Bankruptcy Code, 2016 (IBC) by Financial Creditor. We have heard Ld. Counsel for the Financial Creditor and also perused the records.

The Financial Creditor has proposed the name of Mr. Rajesh Chillale, having Registration number **IBBI/IPA-001/IP-P00699/2017-18/11226** as RP. Accordingly, Mr. Rajesh Chillale is hereby appointed as RP in this matter. The RP is directed to submit his report under Section 99 of IBC within 10 days.

**Matter is adjourned to 22.08.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**